

कि भले ही वह किसी राज्य का मुख्य मंत्री हो और भले ही वह किसी पार्टी से सम्बन्धित हो चूँकि यह पूरे देश के सम्मान का प्रश्न है इस लिए विदेश मंत्रालय का चाहिए कि वह यहाँ के राजदूतों को आदेश दे कि वह उन के साथ में सद्व्यवहार करना सीखें। यह सारे देश की प्रतिष्ठा का सवाल है केवल एक राज्य के मुख्य मंत्री का ही सवाल नहीं है।

SHRI CHENGALRAYA NAIDU (Chittoor): You must allow a half-an-hour discussion on this.

श्री शिव नारायण (बस्ता): यह ठीक नहीं हुआ है यह अन्याय हुआ है। इस पर दो घंटे का डिस्कशन करायें।

SHRI CHENGALRAYA NAIDU: This is a serious matter. He was the guest of the Chief Minister but he has insulted him. (Interruptions)

MR. SPEAKER: When he sent that communication to me, I forwarded it to the hon. Minister and I received the reply this morning...

SHRI K. P. SINGH DEO: This note of External Affairs Ministries is not factually correct.

MR. SPEAKER: ...and I had asked him to send it to the hon. Member.

SHRI K. P. SINGH DEO: It is not factually correct note.

SHRI BALRAJ MADHOK (South Delhi): I think we must give more credence to the version given by the Chief Minister than to that given by the Soviet Ambassador.

MR. SPEAKER: I Shall forward the proceedings to the hon. Minister...

SHRI BAL RAJ MODHOK: I think we should give more credence to the version of the Chief Minister.

MR. SPEAKER: I am very sorry about what has happened.

12.59 hrs.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF HAL BANGALORE

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Hindustan Aeronautics Limited, Bangalore for the year 1968-69 along with the Audited and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT 2719/70.]

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 24th February, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Distribution) Amendment Bill, 1970, which was passed by the LoK Sabha at its sitting held on the 24th February, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."